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(8)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH.

Original Application No.11 of 1993.

Date of decision : January 3, 1995.

Kunjabihari Parida ... Applicant.

Versus

Union of India and others ... Respondents.

( FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.

  
( H. RAJENDRA PRASAD )  
MEMBER (ADMINISTRATIVE)

03 JAN 95

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(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH.

Original Application No.11 of 1993.

Date of decision : January 3, 1995.

CCRAM:

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.).

..

Kunja Bihari Parida, son of Sama  
Parida, Fitter, S.E. Railway, At/P.O.  
Paradeep, Dist. Cuttack.

...

Applicant.

By Advocates ...

M/s. D.R. Pattanayak,  
S. Pattanayak, K.C. Pradhan,  
B.K. Mishra.

Versus

1. Union of India represented by the Divisional  
Rly. Manager, S.E. Railway, Khurda Road, Jatni,  
Dist. Puri.

2. Carriage Foreman, S.E. Railway,  
At/P.O. Paradeep, Dist. Cuttack.

3. Asst. Mechanical Engineer, S.E. Rly,  
At/P.O. Paradeep, Dist. Cuttack.

... Respondents.

By Advocate ...

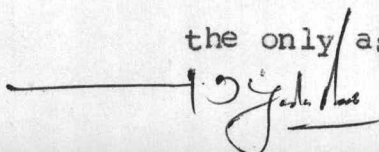
Mr. D.N. Misra,  
Standing Counsel (Railway)

...

ORDER

H. RAJENDRA PRASAD, MEMBER (ADMN.) Heard both the learned counsel.

2. This case came up for hearing today. It would appear that after the directions issued vide order No.3 dated 26.3.1993, there is no information available to either of the counsels as to the subsequent developments, if any. The presumption is that, in compliance with the above directions, the Carriage Foreman, S.E. Railway, Paradeep, has duly admitted the applicant to duty. Thus, the only aspect that is pending in this case is



regarding the treatment of the period of his alleged unauthorised absence. The respondents may take a suitable decision in the matter of regularising his absence by grant of suitable leave at his credit at their discretion. This may be done within a period of 3 (three) months after leave, as eligible, is applied for by the applicant.

3. Thus, this application is accordingly disposed of.  
No costs.

  
.....  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

03 JAN 95

Saranghi.